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NOTIFICATION  
(INCOME-TAX)

N. 1291 (F.NO.197/30/75-IT.A1): In exercise of the powers conferred by clause (v) of sub-section (230) of Section 15 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies ~~the~~ Guruvayur Devasthanam, Guruvayur for the purpose of the said section for and from assessment year(s) 1976-77.

  
(K.R. RAGHAVAN)  
DIRECTOR, GOVERNMENT OF INDIA

To

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